TARIFF COMMISSION REPORT TE: CAL-CIUM LACTATE AND GOVERNMENT RESOLUTION THEREON.

Shri T. T. Krishnamachari: I beg to lay on the Table a copy of each of the following papers, under sub-section (2) of Section 16 of the Tariff Commission Act. 1951:

- Report of the Tariff Commission on the continuance of protection to the Calcium Lactate Industry, 1953.
- (ii) Ministry of Commerce and Industry Resolution No. 8(5)-T.B./53, dated the 31st October, 1953.
- (iii) Corrigendum No. 8(5)-T.B./53, dated the 7th November, 1953. to the Ministry of Commerce and Industry Resolution referred to at (ii) above.

[Placed in Library. See No. S-157/53.]

REPRESENTATION OF THE PEOPLE
(AMENDMENT) BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF SELECT COMMITTEE

The Minister of Law and Minority Affairs (Shri Biswas): I beg to move:

"That the time appointed for the presentation of the report of the Select Committee on the Bill further to amend the Representation of the People Act, 1950, and the Representation of the People Act, 1951, and to make certain consequential amendments in the Government of Part C States Act, 1951, be further extended upto Tuesday, the 1st December, 1953."

I may say, Sir, that the Select Committee has practically finished its deliberations. We are going to have a meeting early next week for the purpose of finalising the report and it may be possible to present the report even before the 1st December. We are giving some time to hon. Members who may wish to present dissenting notes.

Mr. Speaker: The question is:

"That the time appointed for the presentation of the report of the Select Committee on the Bill further to amend the Representation of the People Act. 1950, and the Representation of the People Act, 1951, and to make certain consequential amendments in the Government of Part C States Act, 1951, be further extended upto Tuesday, the 1st December, 1953."

The motion was adopted.

COIR INDUSTRY BILL .-- Concld.

Clause 12. (Control of export, etc.)

The Minister of Commerce (Shri Karmarkar): I beg to move:

In page 4, lines 42 to 44,

for "No coir yarn or coir products shall be exported otherwise than under a general or special authorisation granted by the Board in the prescribed manner"

substitute "No coir fibre, coir yarn or coir products shall be exported otherwise, than under a license issued by or on behalf of the Board in the prescribed manner".

We had previously included only coir yarn or coir products, but now we have added coir fibre also,

Mr. Speaker: The question is:

In page 4, lines 42 to 44.

for "No coir yarn or coir products shall be exported otherwise than under a general or special authorisation granted by the Board in the prescribed manner"

substitute "No coir fibre, coir yarn or coir products shall be exported otherwise than under a license issued by or on behalf of the Board in the prescribed manner".

The motion was adopted.